

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 514/TL/2026

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to grant of Transmission License to Vizag Power Transmission Limited.

Petitioner : Vizag Power Transmission Limited (VPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 515/AT/2026

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Vizag Power Transmission Limited.

Petitioner : Vizag Power Transmission Limited (VPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Naresh Desai, VPTL
Shri Ritam Biswas, RECPDCL
Shri Jitendra Singh, RECPDCL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the grant of a transmission licence to establish the “Transmission System for Proposed Green Hydrogen/Green Ammonia Projects in Vizag area, Andhra Pradesh (Phase-I)” (‘the Project’) and adoption of the transmission charges in respect of the Project as discovered pursuant to the tariff-based competitive bidding process. The representative further submitted that the Petitioner has already complied with the requirement of publishing Notice in the newspapers and that CTUIL has also furnished its recommendations under Section 15(4) of the Act for the grant of the transmission licence to the Petitioner.



2. Considering the submissions made by the representative of the Petitioner, the Commission directed as under:

(a) The Petitioner to implead all the concerned Bulk Consumers, whose names and details are to be furnished by CTUIL, including all Bulk Consumers to whom the connectivity is granted or have applied for connectivity, as well as Power Grid Corporation of India Limited (TSP of Khammam Substation) as Respondents and file a revised memo of parties within three days.

(b) Admit and issue notice to Respondents, including the impleaded Respondents.

(c) The Respondents to file their replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

(d) CTUIL to file on affidavit the Minutes of the meeting of the 49th CMETS-SR dated 24.8.2026 within a week.

(e) In Petition No. 515/AT/2026, RECPDCL to furnish the Cost Committee Report, minutes of the Bid Evaluation Committee (BEC), along with the details of the complete bidding process, and the computation of the levelized tariff, including a comparison of the levelized tariff with the tariff quoted by the successful bidder and other information within a week.

3. The Petitions will be listed for hearing on **16.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)